

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Coram:
Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member**

DATE OF HEARING: 27.11.2014

Petition No. 374/MP/2014

Sub: Petition under Section 94 (f) of the Electricity Act, 2003 seeking extension of time in implementing the Commission's order dated 20.2.2014 in Petition no. 146/MP/2013 and I.A. 36/2013 of SRLDC for providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2 (i) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (First Amendment), Regulations, 2012 read along with Regulation 3 (e) of Central Electricity Authority (Grid Standards) Regulations, 2010 and following best practices of O&M of transmission elements for ensuring security of the Southern Regional grid as well as the interconnected Indian Grid.

Petitioner : Tamil Nadu Transmission Corporation Limited

Respondent : Southern Regional Load Despatch Centre

Petition No. 59/MP/2014 with I.A. 50/2014

Sub: Providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2 (I) of the CERC (Indian Electricity Grid Code) (First Amendment), regulations, 2012 read along with regulation 3 (e) of the CERC (Grid Standards) regulations, 2010 for ensuring security of the Eastern Regional grid as well as the inter-connected Indian grid.

Petitioner : Eastern Regional Load Despatch Centre (ERLDC)

Respondents : Odisha Power Transmission Corporation Limited and others

Petition No. 10/SM/2014

Sub: Non-compliance of the Regulation 8 (6) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges) Regulations, 2010.

Respondents : Southern Regional Load Despatch Center and others

Parties present : Shri Vallinayagam, Advocate, TNTCL
Shri J. Rexline Terese, TNTCL
Ms. Jayantika Singh, SRLDC/POSOCO
Shri Surajit Banerjee, ERLDC
Shri S.S. Barpanda, NLDC
Shri R.B. Sharma, Advocate, OPTCL
Shri U. Bharatheesha Rao, JCKL
Shri Ashok Rajan, PGCIL
Shri Anil Kumar Meenu, PGCIL
Shri Hemant Singh, PSPCL
Ms. Meghana Aggarwal, PSPCL
Shri Anand K Ganesan, Advocate, PCKL
Shri Shubhranshu Padhi, Advocate, UPCL
Shri S. Sowmyanarayanan, UPCL
Shri Malavika Prasad

Record of Proceedings

Learned counsel for Power Company of Karnataka Limited submitted that arguing counsel in the matter is not available due to personal difficulty and requested to adjourn the Petition No. 10/SM/2014.

2. Learned counsel for Tamil Nadu Transmission Corporation Limited submitted that the Petition No. 374/MP/2014 is listed for admission and requested to issue notice to the respondents.

3. The Commission observed that since the said three petitions are similar and directed to list the petitions for hearing on 15.1.2015.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**